

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VAISHNO DEVI FOOD PRODUCTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vaishno Devi Food Products Private Limited
2.	Date of incorporation of corporate debtor	18/02/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15201PN2003PTC017695
5.	Address of the registered office and principal office (if any) of corporate debtor	E-89, 3rd floor, Padmavati Nagar, Dhankawadi, Pune – 411043
6.	Insolvency commencement date in respect of corporate debtor	27/10/2020 (Copy of order received by the IRP on 10/11/2020)
7.	Estimated date of closure of insolvency resolution process	25/04/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Fanendra Harakchand Munot Reg no. IBBI/IPA-001/IP-P00515/2017-18/10916
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6 th Floor, Mafatlal House Building, H T Parekh Marg, Backbay Reclamation, Mumbai – 400020. E-mail: fhmunot@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	101, Monoplex Plaza, Deep Bungalow Chowk, Pune – 411016. Cell: 9822791945 E-mail: cirp.vaishnodevi@gmail.com
11.	Last date for submission of claims	24/11/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: 101, Monoplex Plaza, Deep Bungalow Chowk, Pune - 411016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Vaishno Devi Food Products Private Limited on 27th October 2020.

The creditors of Vaishno Devi Food Products Private Limited are hereby called upon to submit their claims with proof on or before 24/11/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Signature

Name of Interim Resolution Professional: Fanendra Harakchand Munot
IBBI Registration No.: IBBI/IPA-001/IP-P00515/2017-18/10916

Date: 11/11/2020
Place: Pune

